HIGH COURT OF JAMMU'& KASHMIR AND LADAKH

(Office of the Registrar Judicial at Jammu)

Sub:- Notice regarding furnishing of list of infructuous ca

NOTICE

It has been observed that a considerable number of cases are pending before the Jammu Wing of the High Court some of these matters may have become infructuous with the passage of time of due to other easons.

The Registry has already initiated a drive to identify such cases, and during this exercise, certain matters particularly those relating to contracts/tenders and election/removal of Lambardars/Chowkidars have been identified and listed before the Hon'ble Single Benches.

Notwithstanding this exercise, there is still likelihood that more such cases can be identified with the assistance of litigants and their learned counsel.

Accordingly, through this notice, all litigants and learned counsel are hereby notified to furnish details of such cases that may have become infructuous with the passage of time or for any other reason, within 15 days from the date of issuance of this notice. This will enable the Registry to place such matters before the appropriate Benches for expeditious disposal, thereby facilitating the reduction of pendency.

By order of Hon'ble the Chief Justice.

Dated: 25.09.2025

Copy to the:-

- Registrar General, High Court of Janumu & Kashmir and Ladakh at Srinag for kind information
- Principal Secretary to Hon'ble the Chief Justice High Court of Jammu & Kashmir and Ladakh at Srinagar for kind information.
- Registrar Computer, for publication on the website of High Court.
- President, Bar Association, High Court Central Project Coordinator, e-Courts, High Court of J&K and Ladakh, Jammu for uploading the same on the official website of the High Court.
- Joint Registrar, Computer, for publication of notice in the cause list.

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